

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

40. C.P. (IB)/1204(MB)2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

NAME OF THE PARTIES:- **Waterfall Insolvency Professionals Private
Limited**
IN THE MATTER OF
State Bank of India
V/s
Mr. Nitin Ramchandra Jadhav

**Section: Application under any other provisions - IBC U/s 95(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

Counsel, Dheeraj Patil appeared for the Petitioner/Financial Creditor. It has been pointed out that report of the RP has been filed and the same has also been served upon the Personal Guarantor. Perusal of the record reveals that court notice to the Personal Guarantor has also been served but none has come present on behalf of the Personal Guarantor nor any reply/objection has been filed against the report of the RP. In these circumstances, the present Company Petition is proceeded *ex-parte* against the Personal Guarantor. List this matter for final hearing on **07.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)